

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

16

RA No.55/1991 in  
O.A. No. 894/1990  
T.A. No.

199

DATE OF DECISION 09.04.1991

Shri Vasudev & Another Petitioner  
Advocate for the Petitioner(s)

Versus  
Union of India Respondent  
Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? / No
4. Whether it needs to be circulated to other Benches of the Tribunal? / No

JUDGMENT(of the Bench delivered by Hon'ble Mr. P.K. Kartha,  
Vice Chairman(J))

The petitioners in this review petition are the original applicants in OA 894/1990 which, along with two other OAs was disposed of by judgment dated 8.2.1991. After hearing the learned counsel of both parties and going through the records of the case carefully, the Tribunal directed the respondents to frame a scheme for absorption of Casual Artists who have worked for a period of one year and more keeping in view the aspects mentioned in para 14 of the judgment.

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(17)

2. The petitioners in the present petition have  
not brought out any error apparent on the face of  
the judgment. They have also not brought to our notice  
any fresh facts warranting a review of our judgment.  
Accordingly, the review petition is  
dismissed.

*Chakraborty*  
(D.K. CHAKRAVORTY)

MEMBER (A)

*Kartha*  
(P.K. KARTHA)  
VICE CHAIRMAN (J)